

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/00247/2018

Dated Wednesday the 21st day of February Two Thousand Eighteen

PRESENT

HON'BLE MR. R. RAMANUJAM, Member (A)

A.Rajendran,
S/o Angamuthu, aged 54 yrs,
residing at 2/4, Devendrakula street,
Siruganur Post,
Manachanallur 621105,
Trichy.
Working as MTS,
Sri Rangam HPO 626006.Applicant

By Advocate M/s. P. Rajendran

Vs

- 1.The Union of India rep by,
the Chief Postmaster General,
Tamil Nadu Circle, Chennai 600002.
- 2.The Superintendent of Post Offices,
Srirangam Division 626006.Respondents

By Advocate Mr. K. Rajendran

ORAL ORDER

(Pronounced by Hon'ble Mr. R. Ramanujam, Member(A))

Heard. The applicant has filed this OA under section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

“To direct respondents to apply the old pension scheme (Defined Benefit Pension Scheme) to the applicant and refrain from applying the new pension scheme (Defined Contribution Pension Scheme) and grant him all consequential benefits including the refund of the amounts deducted from his monthly salary towards contribution under the new pension scheme and render justice.”

2. Learned counsel for the applicant submits that the applicant was originally appointed as GDS in the year 1983 and later appointed as MTS in the year 2013. The applicant is entitled to benefits of pension under the CCS (Pension) Rules, 1972 as per directions issued by the Principal Bench in a similar case. As the applicant had not been granted the benefit of pension under the said rules, he is before this Tribunal.

3. Mr. K. Rajendran takes notice for the respondents and submits that if time is granted a detailed reply would be filed.

4. On perusal, it is seen that there is no evidence of any representation having been made in this regard to the competent authority. At the request of the learned counsel for applicant, the applicant is permitted to submit a representation to the competent authority within a period of two weeks from the date of receipt of a

copy of this order. On receipt of such representation, the competent authority shall consider the same and pass a reasoned and speaking order within a period of two months thereafter.

5. OA is disposed of with the above direction at the admission stage.

(R. Ramanujam)
Member(A)
21.02.2018

SKSI